

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD – V Professional Advancement Course for newly promoted 17 District and Sessions Judges for the State of Telangana for a period of two weeks i.e., from 19.02.2024 (Monday) to 02.03.2024 (Saturday) both days inclusive at the Telangana State Judicial Academy, Secunderabad – In-charge Arrangements - ORDERS - ISSUED.

REF: 1. High Court's Proceedings Roc.No.3669 & 1020/2023-B.Spl., dated 09.11.2023.
2. Letter ROC No.67/2024/TSJA-Sec'bad, dated 24.01.2024 from the Director, Telangana State Judicial Academy, Secunderabad.

ORDER ROC.NO. 304/2024-B.SPL., DATED: 12.02.2024

The High Court is pleased to pass the following order:

The following 17 newly appointed District and Sessions Judges, mentioned in Column No.2 are hereby nominated to undergo V Professional Advancement Course for a period of two weeks i.e., from 19.02.2024 (Monday) to 02.03.2024 (Saturday) both days inclusive at the Telangana State Judicial Academy, Secunderabad, and they are directed to handover charge of their respective post(s) and also the post(s) for which they are holding full additional charge, if any, to the officers mentioned in Column No.3, and proceed to report at Telangana State Judicial Academy, Secunderabad at 8.30 a.m., on Monday, the 19th February, 2024 to attend the said Course.

| SL. NO. | NAME OF THE NOMINATED OFFICER WITH DESIGNATION | PRESIDING OFFICER OF THE COURT PLACED AS FULL ADDITIONAL CHARGE |
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| (1) | (2) | (3) |
| 1. | Dr. P.Sivaram Prasad, Special Judge for trial of Offences under SCs and STs (POA) Act, 1989-cum- II Additional District and Sessions Judge, Adilabad | Principal District & Sessions Judge, Adilabad |
| 2. | Smt. B.Sridevi, Judge, Family Court-cum-II Additional District and Sessions Judge, Hanumakonda. | Chairperson, Land Reforms Appellate Tribunal – cum – I Additional District and Sessions Judge, Hanumakonda |
| 3. | Sri P.Pradeep Naik, XII Additional District and Sessions Judge-cum-XII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar. | III Additional District and Sessions Judge – cum – III Additional Metropolitan Sessions Judge, Ranga Reddy District at L.B.Nagar |

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| 4. | Smt. A.Neeraja, Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Karimnagar. | Chairman, Land Reforms Appellate Tribunal – cum – II Additional District and Sessions Judge, Karimnagar |
| 5. | Smt. B.Pushpalatha, Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act Cases, Hyderabad. | I Additional Metropolitan Sessions Judge, Hyderabad – cum – XV Addl. Chief Judge, City Civil Court, Hyderabad |
| 6. | Sri D.V.Nageswara Rao, XXV Additional Chief Judge, City Civil Court, Hyderabad. | IX Additional Chief Judge, City Civil Court, Hyderabad |
| 7. | Ms.N.Amaravathi, I Additional District and Sessions Judge, Suryapet. | Principal District & Sessions Judge – cum – Chairman, Land Reforms Appellate Tribunal, Suryapet |
| 8. | Sri J.Vikram, Fast Track Special Judge for trial and disposal of Rape and POCSO Act Cases, Medchal-Malkajgiri District at Kushaiguda. | I Additional District and Sessions Judge – cum – Metropolitan Sessions Judge – cum – Additional Family Court – cum – Special Sessions Judge for Fast Tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda |
| 9. | Smt. M.K.Padmavathi, Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Rangareddy District at L.B.Nagar. | IX Additional District and Sessions Judge – cum – IX Additional Metropolitan Sessions Judge, Ranga Reddy District at L.B.Nagar |
| 10. | Sri D.Durga Prasad, Judge, Family Court-cum- III Additional District and Sessions Judge, Nalgonda. | Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum- II Additional District and Sessions Judge, Nalgonda |
| 11. | Sri K.Murali Mohan, I Additional District and Sessions Judge, Siddipet. | Principal District & Sessions Judge, Siddipet |
| 12. | Smt. Chiranji Ashalatha, Judge, Family Court-cum- III Additional District and Sessions Judge, Nizamabad. | Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum- II Additional District and Sessions Judge, Nizamabad |

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| 13. | SRI G.Venu, V Additional District and Sessions Judge, Miryalaguda, Nalgonda District. | Special Sessions Judge for fast tracking the cases relating to atrocities against women - cum - IV Additional District and Sessions Judge, Nalgonda |
| 14. | Sri CH.Appala Narasimha Murthy, XXVII Additional Chief Judge, City Civil Court, Secunderabad. | XII Addl. Chief Judge, City Civil Court, Secunderabad |
| 15. | Sri P.Anjaneyulu, Fast Track Special Court for Expeditious Disposal of Cases of Rape And Protection Of Children against Sexual Offences (POCSO) Act, Rangareddy District at Rajendranagar. | XI Additional District and Sessions Judge - cum - XI Additional Metropolitan Sessions Judge, Ranga Reddy District at L.B.Nagar |
| 16. | Sri G.Uday Kumar, XXIV Additional Chief Judge, City Civil Court, Hyderabad. | XI Additional Chief Judge, City Civil Court, Hyderabad |
| 17. | Sri Manda Venkateswara Rao, XXVI Additional Chief Judge, City Civil Court, Hyderabad. | X Additional Chief Judge, City Civil Court, Hyderabad |

The officers mentioned in Column No.3, will be full additional charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to undergo in the said course.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge/ Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the said course, the officers mentioned in Column No.2, shall take charge of their regular post and also the post(s) for which they are holding full additional charge previously, from the officers mentioned in Column No.3.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the said course at Telangana State Judicial Academy, Secunderabad.
 2. **The nominated officers are entitled only for actual journey time.**

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12/12/24
REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers.
2. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad.

3. The Director, Telangana State Judicial Academy, Secunderabad.
 4. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
 5. The Chief Judge , City Civil Court, Hyderabad
 6. The Metropolitan Sessions Judge, Hyderabad
 7. **THE PRINCIPAL DISTRICT AND SESSIONS JUDGES / THE DISTRICT TREASURY OFFICERS:**
 - 1) Adilabad
 - 2) Karimnagar
 - 3) Siddipet
 - 4) Nalgonda
 - 5) Suryapet
 - 6) Nizamabad
 - 7) Hanumakonda
 - 8) Ranga Reddy District at L.B.Nagar
 - 9) Medchal-Malkajgiri District at Kushaiguda
 8. The Pay and Accounts Officer, Hyderabad.
 9. The District Treasury Officer, Ranga Reddy District at Exhibition Grounds, Nampally, Hyderabad
 10. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.
 11. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section
- High Court for the state of Telangana at Hyderabad.
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